

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-BA-16-2020

SHRI SIDREN SILVERIA

.... Applicant

Versus

THE POLICE INSPECTOR AND
ANOTHER.

.... Respondents.

Shri Rohan Desai, Advocate for the Applicant.

Shri Pravin Faldessai, Additional Public Prosecutor for the Respondents.

Coram : NUTAN D. SARDESSAI, J.

Date : 30th June, 2020

P.C.:

Heard Shri Rohan Desai, learned Advocate for the applicant and Shri Pravin Faldessai, learned Additional Public Prosecutor on behalf of the State.

2. Shri Pravin Faldessai, learned Additional Public Prosecutor for the respondents invited attention to the fact that application for anticipatory bail is at large before the learned Sessions Court, Panaji and despite which the jurisdiction of this Court has been invoked under Section 482 CrPC on the specious premise that the Registry of the District Court has declined to register the application.

3. The applicant shall move the learned Sessions Judge by making the Registry of the Court as a party to the proceedings and seek appropriate redressal of his grievance before the learned Sessions Judge.

3. The application does not survive and is accordingly disposed off.

Nutan D. Sardesai, J.

msr.